

the House. [See Appendix VI, annexure No. 4].

INDUSTRIAL FINANCE CORPORATION

*1015. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) the amount of loans given by the Industrial Finance Corporation to different companies (with names) till now;

(b) the names of the companies, if any, which have not been able to pay interest on the amount borrowed;

(c) the names of the companies who have failed to repay any instalment of such loan according to the arrangements; and

(d) the names of the companies, the management of which Government have taken due to such failure?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) to (c). In this connection, I would invite the attention of the hon. Member to the statements made by the Prime Minister in this House on the 27th November and 2nd December, 1952 regarding the disclosure of the names of individual loanees. Loans aggregating Rs. 15,22,70,000 were sanctioned by the Corporation against 103 applications upto the 31st October, 1952, out of which Rs. 7,95,72,405 were disbursed to 68 applicants. Upto that date, 5 concerns could not pay the interest and the instalments due, whereas 5 concerns defaulted in respect of interest only and 3 in respect of instalments of loan due.

(d) The Industrial Finance Corporation Act does not authorise the Government to take over the management of any such company.

ADVISORY COUNCILS

*1016. **Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state:

(a) the functions and powers of the Advisory Councils set up in different States for the betterment of scheduled areas and scheduled tribes;

(b) whether any grant has been sanctioned for the development of scheduled areas in the Punjab State and if so, what is the amount; and

(c) how and under whose supervision it will be spent?

The Deputy Minister of Home Affairs (Shri Datar): (a) I invite the

attention of the hon. Member to para 4(2) of the Fifth Schedule to the Constitution.

(b) A grant of Rs. 4.78 lakhs has been made during the current financial year under Article 275.

(c) The amount will be spent by the State Government on schemes approved by the Government of India.

RESIGNATION OF VICE-CHANCELLOR, DELHI UNIVERSITY

*1017. **Shri Gidwaal:** Will the Minister of Education be pleased to state:

(a) whether Dr. S. N. Sen, the present Vice-Chancellor of the Delhi University has resigned his post; and

(b) if the reply to part (a) above be in the affirmative, what were the circumstances that led to it?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) and (b). Dr. S. N. Sen has resigned his post for personal reasons.

GRANTS TO WEST BENGAL

*1018. **Shri N. B. Chowdhury:** (a) Will the Minister of Education be pleased to state what amount, if any, the Government of India have granted to West Bengal as grants to the Calcutta University in the current financial year?

(b) Do Government propose to allocate any more amount for the current financial year?

(c) If so, what is that amount?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Grants totalling Rs. 1,35,000/- have so far been paid by the Ministry of Education, during the current year, to the Calcutta University for its various Departments.

(b) and (c). The question of grants to the Calcutta University under the Five Year Plan and certain specific schemes for the development of scientific and technical education is under consideration.

TRAINING OF OFFICERS OF INCOME TAX DEPARTMENT

*1019. **Shri B. S. Murthy:** Will the Minister of Finance be pleased to state whether any special training is given to officers of the Income-tax Department engaged in assessing the accounts of mineral producers and mineral dealers and if so, the nature of the training?